

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3563
TO BE ANSWERED ON 13TH MARCH, 2026**

VIOLATIONS BY HOSPITALS EMPANELLED UNDER AB-PMJAY

3563. SMT. RACHNA BANERJEE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has received any cases or complaints regarding irregularities or violations by hospitals empanelled under the Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) in the country;
- (b) if so, the details thereof since the inception of the scheme, including the nature and categories of such violations, State-wise and year-wise; and
- (c) the number of hospitals de-empanelled, suspended or penalised along with the amount of penalties imposed in the country during the last five years, State-wise?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) to (c): Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) is governed on a zero-tolerance approach towards fraud. National Anti-Fraud Unit (NAFU) uses AI/ML-based automated triggers to flag unusual claim patterns such as duplicate entries, inflated procedures or misuse of patient identity etc.

NAFU works in close coordination with the State Anti-Fraud Units to investigate and take action against cases of fraud. Appropriate actions including suspension, issuance of show cause notices, warning letter, de-empanelment of hospitals, levying penalty lodging of FIRs are taken against fraudulent entities.

As on 10.03.2026, 2021 hospitals have been de-empanelled, 590 hospitals suspended and penalties amounting to Rs 263.72 crore have been levied for fraudulent activities.
